

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH.

...

O.A. No. 366 of 1995

Dated: 25.4.1995

Hon. Mr. S. Das Gupta, A.M.
Hon. Mr. J.S. Dhaliwal, J.M.

Krishna Lal Sharma (Retired Guard) son
of Mathoo Ram Sharma, House No. 56/4,
Tanki Road Shiva Nagar, Tumdla,
District Ferozabad. ... Applicant.

(By Advocate Sri K. N. Katiyar)

Versus

Union of India through G.M. N. Rly,
Baroda House, New Delhi and others ... Respondents.

O R D E R

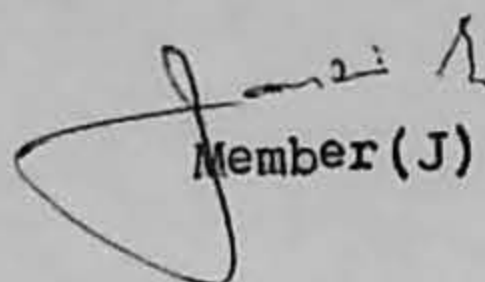
(By Hon. Mr. S. Das Gupta, Member(A))

Heard the learned counsel for the applicant.


The applicant had retired on 31.7.1988. He had earlier filed an O.A. before the Principal Bench of the Tribunal claiming various outstanding dues including Leave Encashment and interest on delayed payment. This O.A. was disposed of by the Principal Bench by the judgment and order dated 18.11.1992 at the admission stage itself with certain directions to the respondents. We see from the present application that this application has also been filed for similar reliefs as were claimed in the O.A. before the Principal Bench. If the directions given by the Principal Bench have not been complied with, the applicant cannot file a fresh application for the same reliefs. This application

h/s

is barred by principles of res-judicata and is, therefore, not maintainable before us. The application is, therefore, dismissed at the admission stage itself.


Member (J)

(n.u.)


Member (A)